

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri R. Krishnamoorthy, Member

Petition No.143/2005

In the matter of

Approval of tariff for Unified Load Despatch and Communication (ULDC) Scheme in Southern Region for the period 1.4.2004 to 30.6.2017 and additional capitalization after date of commercial operation during 2002-03 to 2004-05.

And in the matter of

Power Grid Corporation of India Ltd.

.....**Petitioner**

Vs

1. Karnataka Power Transmission Corporation Ltd, Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd, Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Dept., Govt. of Pondicherry, Pondicherry
6. Electricity Dept., Govt. of Goa, Panaji, Goa

....**Respondents**

Petition No.147/2005

In the matter of

Approval of tariff for Unified Load Despatch and Communication (ULDC) Scheme in North Eastern Region for the period 1.4.2004 to 30.6.2018 and additional capitalization after date of commercial operation during 2003-04 to 2004-05.

And in the matter of

Power Grid Corporation of India Ltd.

.....**Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Govt. of Arunachal Pradesh Ltd, Itanagar
4. Power & Electricity Deptt., Govt. of Mizoram, Aizwal
5. Electricity Dept., Govt. of Manipur, Imphal

6. Deptt. of Power, Govt. of Nagaland, Kohima
7. Deptt. of Power, Govt. of Tripura, Agartala

....**Respondents**

The following were present

1. Shri U.K. Tyagi, PGCIL
2. Shri H.H.Sharan, PGCIL
3. Shri M.M. Mondal, PGCIL
4. Shri A.K.Nagpal, PGCIL
5. Shri A.Patir, PGCIL
6. Shri B.C.Pant, PGCIL
7. Shri. Mohd. Mahamood, PGCIL
8. Shri Mohd. Mohsin, PGCIL
9. Shri S.K.Niranjan, PGCIL
10. Shri Harmeet Singh, PGCIL
11. Shri Umesh Chandra, PGCIL
12. Shri M.M.Mondal, PGCIL
13. Shri V.V.Sharma, PGCIL
14. Shri. R.Prasad, PGCIL
15. Ms. Sangeeta Edwards, PGCIL
16. Shri A.Das, TSECL
17. Shri. V.K.Jain, TNEB

ORDER
(DATE OF HEARING: 10.6.2008)

These applications have been made by Power Grid Corporation of India Ltd (PGCIL) for approval of tariff for Unified Load Despatch and Communication (ULDC) Scheme in Southern and North-Eastern Regions from 1.4.2004 to 31.3.2009, after accounting for additional capitalization during 2001-04.

2. As the methodology evolved for working out capital recovery factor for the return on equity and interest on loan for recovery of annual fee and charges for ULDC scheme in Northern Region has a bearing on the methodology to be considered for Southern and North-Eastern Regions, the Commission by its

order dated 15.12.2006, directed that these petitions be kept pending till a final view on the application in respect of Northern Region made by the petitioner is decided.

3. The Commission by its order dated 11.4.2008 in Review Petition No. 133/2006 (in Petition No. 139/2005) pertaining to tariff for Unified Load Despatch and Communication (ULDC) Scheme in Northern Region has revised the methodology for working out the capital recovery factor for the return on equity and interest on loan, for recovery of annual fee and charges for the ULDC scheme for the period 1.4.2004 to 31.3.2009, after accounting for additional capital expenditure incurred during 2001-04.

4. Heard the representatives of the petitioner and the respondent, TSECL.

5. The petitioner is directed to submit the following information on affidavit by 15.7.2008, with advance copy to the respondents, who may file their reply, if any, by 31.7.2008.

(a) Revised calculations of the annual fees and charges for ULDC scheme in accordance with the methodology considered by the Commission in order dated 11.4.2008, *ibid*;

(b) "Right-of-way" charges, if any, for laying optic fibre cable underground, duly apportioned between the telecom business of the petitioner and the ULDC scheme ; and

(c) Detailed year-wise O&M expenses attributable to ULDC scheme from the date of commercial operation till 31.3.2008, with details of royalty and other charges, if any, paid to the Department of Telecommunications for optic fibre cable and their apportioning between ULDC and telecom business.

6. At the hearing, the representative of the petitioner submitted that it would submit a proposal for interest rate resetting in case of loans with floating rates of interest, being considered by the Commission in the ULDC scheme. Let the proposal be submitted on affidavit, after serving copy upon the respondents.

7. List for further directions on 12.8.2008

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON

New Delhi dated the 18th June, 2008